

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Tuesday 31st day of October Two Thousand And Seventeen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01684/2017

G. Aji Kumar,
Post Master Grade-II,
Neyyoor-629 802
Kanyakumari Division.

.Applicant

(By Advocate : Mr. V. Vijay Shankar)

VS.

1. The Union of India,
Represented by the
Post Master General,
Madurai Southern Region, Madurai-2;
 2. The Director of Postal Services (Southern Region),
Office of the Post Master General,
Madurai Southern Region,
Madurai-2;
 3. The Senior Superintendent of Post Office,
Kanyakumari Division,
Nagercoil.
- ...Respondents

(By Advocate: Mr. K. Rajendran)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Applicant has filed the O.A. seeking the following relief:-

"to direct the respondents to conclude and dispose of the disciplinary proceedings initiated against the applicant vide Chargmemo No. F1/7-1/13-14 dated at Nagercoil 629 001 the 20.03.2015 and pass final orders thereon within a period of 3 months."

2. Heard Learned counsel on both sides.
3. Learned counsel for the applicant submits that the respondents had issued Annexure-A/1, Charge Memo No. F1/7-1/13-14 dated 20.3.2015, against the applicant and the matter has been pending ever since as the enquiry had not been proceeded with. As the inquiry had also not been dropped, he would seek a direction for completion of the inquiry within a reasonable time limit. It is submitted that the applicant is willing to cooperate for expeditious conclusion of the inquiry.
4. Mr. K. Rajendran, Learned standing counsel for the respondents takes notice for the respondents and submits that as the direction sought is only for conclusion of the departmental inquiry within a reasonable time limit, the matter could be disposed of with such a direction to the respondents.
5. In view of the submission, the respondents are directed to conclude the departmental inquiry pursuant to the charge memo dated 20.3.2015 within a period of four months from the date of receipt of a copy of this order.
6. The O.A. is disposed of with the aforesaid direction. No costs.